



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 1113/2007 JANAK DATWANI Through:

\$~17 to 21, A1 to A5

.....Plaintiff

Mr. Vinit Trehan, Mr. Sushant Pal, Ms. Bhumi Agarwal & Mr. Yash Srivastava, Advs. with plaintiff in person

versus

C.N.A. EXPORTS PVT. LTD. AND ORS.Defendants

Through: Mr. Anand Datwani (D-2) in person

Mr. Vivek Sharma, Ms. Mamta Gautam & Mr. Aditya Jain, Advs. for defendant/Mr. Kishan Datwani

18 +

CS(OS) 556/2008

SMT.JAMNA DATWANI AND ANR.Plaintiffs Through:

versus

SH. ANAND DATWANI AND ORS.Defendants

Through: Mr. Anand Datwani (D-1) in person Mr. Vinit Trehan, Mr. Sushant Pal, Ms. Bhumi Agarwal & Mr. Yash Srivastava, Advs. for D-3 with D-3 in person Mr. Akshay Ringe, Adv. for D-9 in IA no.2377/2024 Mr. Nipun Joshi, Adv. for D-11 Mr. Vivek Sharma, Ms. Mamta Gautam & Mr. Aditya Jain, Advs. for defendant/Mr. Kishan Datwani

19 +

CS(OS) 1798/2011 JANAK DATWANI Through:

.....Plaintiff

Mr. Vinit Trehan, Mr. Sushant Pal, Ms. Bhumi Agarwal & Mr. Yash Srivastava, Advs. with plaintiff in person

versus

PACIFICA (INDIA) PROJECTS PVT. LTD & ORS

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		Defendants
20	Through:	Mr. Nipun Joshi, Adv. for D-1 Mr. Anand Datwani (D-2) in person Mr. Vivek Sharma, Ms. Mamta Gautam & Mr. Aditya Jain, Advs. for defendant/Mr. Kishan Datwani
20 +	CS(OS) 244/2013	
I	JANAK DATWANI	Plaintiff
	Through:	Mr. Vinit Trehan, Mr. Sushant Pal, Ms. Bhumi Agarwal & Mr. Yash Srivastava, Advs. with plaintiff in person
	versus	
	C.N.A EXPORTS PVT	LTD & ORSDefendants
	Through:	Mr. Anand Datwani (D-2) in
		person Mr. Vivek Sharma, Ms. Mamta Gautam & Mr. Aditya Jain, Advs. for defendant/Mr. Kishan Datwani
21		
+	CS(OS) 155/2021 JANAK DATWANI Through:	Plaintiff Mr. Vinit Trehan, Mr. Sushant Pal, Ms. Bhumi Agarwal & Mr. Yash Srivastava, Advs. with plaintiff in person
	versus	plaintin in person
	KISHIN DATWANI Through:	Defendant Mr. Vivek Sharma, Ms. Mamta Gautam & Mr. Aditya Jain, Advs.
A1		
+	CM(M) 867/2018	
	SUSHMA RAVIDAS Through:	Petitioner Ms. Aarzoo Aneja & Mr. Prateek Tanmay, Advs.
	versus	
	JANAK DATWANI	Respondent
	Through:	Mr. Vinit Trehan, Mr. Sushant

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Pal, Ms. Bhumi Agarwal & Mr.





Tash Srivastava, Advs. with respondent in person

A2 CM(M) 1376/2018 +JANAK DATWANI Petitioner Through: Mr. Vinit Trehan, Mr. Sushant Pal, Ms. Bhumi Agarwal & Mr. Yash Srivastava, Advs. with petitioner in person versus **JAMNA DATWANI & ORS** Respondents Mr. Anand Datwani in person Through: Mr. Vivek Sharma, Ms. Mamta Gautam & Mr. Aditya Jain, Advs. for respondent/Mr. Kishan Datwani **A3** CONT.CAS(C) 66/2020 +M/S CAN EXPORTS (P) LTD Petitioner Through: versus MANSI SHARMA & ORS Respondents Through: Mr. Anand Datwani in person Mr. Vivek Sharma, Ms. Mamta Gautam & Mr. Aditya Jain, Advs. for respondent/Mr. Kishan Datwani A4 FAO 141/2018 +SUSHMA RAVIDAS Petitioner Through: versus M/S PACIFICA INFASTRUCTURE PVT LTD & ORS. Respondents Mr. Anand Datwani in person Through: Mr. Vivek Sharma, Ms. Mamta Gautam & Mr. Aditya Jain, Advs. for respondent/Mr. Kishan Datwani A5 FAO 142/2018 +JANAK DATWANI Petitioner Mr. Vinit Trehan, Mr. Sushant Through:

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Fal, Ms. Bhumi Agarwal & Mr. Yash Srivastava, Advs. with petitioner in person

versus

PACIFICA INFRASTRUCTURE PVT LTD & ORS.

..... Respondents

Through: Mr. Anand Datwani in person Mr. Vivek Sharma, Ms. Mamta Gautam & Mr. Aditya Jain, Advs. for respondent/Mr. Kishan Datwani

CORAM: JOINT REGISTRAR (JUDICIAL) MS. PRIYA MAHENDRA, (DHJS)

<u>O R D E R</u>

23.07.2024

CS(OS) 1113/2007, IA No.33541/2024 under Section 151 CPC moved by Mr. Janak Datwani/plaintiff for directions

1. At this stage, learned counsel for the plaintiff submits that he wants to withdraw the captioned IA.

2. Accordingly, the captioned IA stands disposed as being withdrawn.

I.A.No.11173/2024 (under Section 151 CPC filed on behalf of defendant no.2 seeking order for grant of opportunity to file defendant's evidence by way of affidavit and list of witnesses to record defence evidence on 23/07/2024 & 24/07/2024); &

I.A.No.11174/2024 (under Section 151 CPC filed on behalf of defendant no.2 seeking exemption from filing certified copies, original copies, true typed copies, legible copies, translated copies and marginal copies of dim documents)

3. In view of order dated 18.07.2024, both the captioned IAs filed by defendant no.2 have become infructuous and accordingly, disposed of.

CS(OS) 1113/2007

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4. The order dated 18.07.2024, perused. The Hon'ble Court has directed this court to fix the date for recording of plaintiff's evidence after the next date fixed before the

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Hon'ble Court i.e. 14.10.2024.

5. As per office note, physical copy of Evidence by way of Affidavit of plaintiff/Janak Datwani and physical copy of Evidence Affidavit of defendant no.6/Kishan Datwani are on record. Mr. Janak Datwani (PW1) is also present today in the court.

6. Re-notify the matter for recording evidence of the plaintiff on 22.11.2024. At the joint request, the date previously fixed i.e. 24.07.2024, stands recalled.

CS(OS) 556/2008 & IA no.2377/2024 under Order IX Rule 8 r/w Section 151 CPC moved by the defendant no.9 for dismissal of the suit

7. Court notice issued to the plaintiff no.1/Smt. Jamna Datwani received back un-served with report that security guard informed the process server that plaintiff no.1 is currently residing out of country and time of her return is not fixed.

8. Further, Court notice issued to plaintiff no.2 received back un-served with report no such company is running at the said address. So, the applicant is directed to file fresh address of plaintiff no.2.

9. At this stage, learned counsel for the defendant no.3 seeks some time to file reply to the captioned IA. At request, reply to the captioned IA be filed by defendant no.3 within two weeks with copy to the opposite side, who is at liberty to file rejoinder, if any, within three weeks thereafter with copy to the opposite side.

10. Fresh court notice be issued to plaintiff no.1 for the next date of hearing. The notice be affixed in case of non availability or refusal.

11. List the matter alongwith CS(OS) 1113/2007 on

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22.11.2024. At the joint request, the date previously

fixed i.e. 24.07.2024, stands recalled.

CS(OS) 1798/2011

12. List the matter alongwith CS(OS) 1113/2007 on 22.11.2024. At the joint request, the date previously fixed i.e. 24.07.2024, stands recalled.

CS(OS) 244/2013, IA no. IA No. 16818/2023 on behalf of advocate for defendant no.4 u/s 151 CPC r/w Chapter V R.5, Delhi High Court (Original Side Rules), 2018 in CS(OS)244/2013

13. While disposing of the captioned IA, the Hon'ble Court vide order dated 01.09.2023 ordered for issuing court notice to Sudharshan Kumar, POA holder of Sushma Ravi Dass/defendant no.4. It be also noted that the order dated 20.03.2024 also reflects that one counsel had filed Vakalatnama on behalf of attorney of defendant no.4. So, no further direction is required to be passed in the captioned IA.

I.A.No.10390/2024 (under Section 151 CPC filed on behalf of defendant no.2 seeking permission to file defendants' evidence by way of affidavit and List of Witnesses in the connected and consolidate suit to record defendants' evidence); &

I.A.No.10391/2024 (under Section 151 CPC filed on behalf of defendant no.2 for exemption from filing certified copies, original copies, true typed copies, legible copies, translated copies and marginal copies of dim documents)

14. In view of order dated 18.07.2024, both the captioned IAs filed by defendant no.2 have become infructuous and accordingly, disposed of.

15. List the matter alongwith CS(OS) 1113/2007 on 22.11.2024. At the joint request, the date previously fixed i.e. 24.07.2024, stands recalled.

CS(OS) 155/2021

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16. List the matter arongwith CS(OS) 1113/2007 on

22.11.2024. At the joint request, the date previously

fixed i.e. 24.07.2024, stands recalled.

CM(M) 867/2018 , CM(M) 1376/2018, CONT.CAS(C) 66/2020, FAO 141/2018 and FAO 142/2018 17. List the matter alongwith CS(OS) 1113/2007 on

22.11.2024. At the joint request, the date previously fixed i.e. 24.07.2024, stands recalled.

PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL)

JULY 23, 2024/ab

Click here to check corrigendum, if any